

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3509
ANSWERED ON:14.08.2000
PREVENTION OF FOOD ADULTERATION RULES
VILAS BABURAO MUTTEMWAR

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a number of cases regarding adulteration in milk has come to the notice of the Government recently;
- (b) if so, the details thereof;
- (c) whether the Union Government have issued any guidelines to amend the Prevention of Food Adulteration Rules, 1955;
- (d) if so, the details thereof;
- (e) the extent to which these guidelines have been implemented;
- (f) whether the Government also propose to stipulate the conditions that preparations of other patent ingredients will be sold by the chemists on the basis of prescription of proper guidance of a Registered Medical Practitioner; and
- (g) if so, the extent to which these measures are likely to curb the indiscriminate use of such formulations by the consumers and check on adulteration in milk?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA)

- (a) & (b) As per the information made available so far by the Food (Health) Authorities of States/Union Territories in their Annual Reports on the work done under the Prevention of Food Adulteration (PFA) Act, 1954 for the calendar year 1999 the number of samples of milk examined and found adulterated during the year is given in Annex.
- (c) to (e) The PFA Act is a Central enactment and its implementation/enforcement is done mainly by the States/UT Governments. The objective of this legislation is to ensure pure and wholesome food to the consumers and also to prevent deception or fraud. The provisions of the PFA Act and the Rules made thereunder are amended from time to time in order to make them more effective keeping in view the emerging needs and the concerns of the various stakeholders.
- (f) & (g) No, Sir. Products fortified with Vitamins and minerals including milk products which are listed in Schedule K of the Drugs & Cosmetics (D&C) Rules, 1945 are exempted from the provisions of the D&C Act, 1940 relating to manufacture, sale and distribution of drugs. However, such fortification does not constitute adulteration of milk.